

CASE NO.:
Appeal (civil) 3008 of 2001

PETITIONER:
Hasthimal & Sons & Ors

RESPONDENT:
P. Tej Ram Sharma

DATE OF JUDGMENT: 07/01/2007

BENCH:
A.K.MATHUR & H.S. BEDI

JUDGMENT:
JUDGMENT
O R D E R
IN
I.A. NO. 2 IN CIVIL APPEAL NO. 3008 OF 2001

Heard learned counsel for the parties.

In para 7 of our judgment dated 4.10.2007 in first line the word 'appellant' shall be substituted with the word 'respondent'.

Except the above correction, no other correction/modification is required in the judgment dated 4.10.2007. Accordingly, the application stands disposed of.